

- (1) (i), A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India, New Delhi, for the year 1982-83 along with Audited Accounts, under sub-section (2) of section 35 of the Food Corporation Act, 1964.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Food Corporation of India, New Delhi, for the year 1982-83.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

Notifications under Punjab Panchayat Samitis and Zila Parishads Act, 1961

THE MINISTER OF STATE OF THE MINISTRY OF RURAL DEVELOPMENT (SHRIMATI MOHSINA KIDWAI): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section(4) of section 115 of the Punjab Panchayat Samitis and Zila Parishads Act, 1961 read with clause (c) (iv) of the Proclamation dated the 6th October, 1983 issued by the President in relation to the State of Punjab :—

- (1) The Punjab Panchayat Samitis and Zila Parishads Non-official Members (Payment of Allowances) (First Amendment) Rules, 1984 published in Notification No. G.S.R. 36 in Punjab Government Gazette dated the 6th April, 1984.
- (2) The Punjab Panchayat Samitis and Zila Parishads (Sale, Lease and other alienation of Property and Public Places) (First Amendment) Rules, 1984 published in Notification No. G.S.R. 44 in Punjab Government Gazette dated the 25th April, 1984.

Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 1984, Annual Report of and Review on the working of National Dairy Development Board, Anand for 1982-83 and Statement for delay in laying these Papers etc. etc.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA): I beg to lay on the Table—

- (1) A copy of the Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 1984 (Hindi and English versions) published in Notification No. G.S.R. 505 (E) in Gazette of India dated the 11th July, 1984, under sub-section (2) of section 3 of the All India Services Act, 1951.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Dairy Development Board, Anand, for the year 1982-83 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Dairy Development Board, Anand, for the year 1982-83.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Madras, for the year 1982-83 along with Audited Accounts, under sub-rule (4) of Rule 24 of the Animal Welfare Board (Administration) Rules, 1962.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Animal Welfare Board of India, Madras, for the year 1982-83.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A *Revised Statement (Hindi and

*The statement was laid on the Table on 9th April, 1984,

English versions) showing reasons for delay in laying Annual Report and Audited Accounts of the National Cooperative Development Corporation, New Delhi, for the year 1982-83.

Limited (Acquisition and Transfer of Undertakings) Bill, 1984, which was passed by the Lok Sabha at its sitting held on the 6th August, 1984."

12.12 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :—

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 4) Bill, 1984, which was passed by the Lok Sabha at its sitting held on the 2nd August, 1984, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 9th August, 1984, agreed without any amendment to the Hooghly Docking and Engineering Company Limited (Acquisition and Transfer of Undertakings) Bill, 1984, which was passed by the Lok Sabha at its sitting held on the 6th August, 1984."
- (iii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 10th August, 1984, agreed without any amendment to the Bengal Immunity Company

SHRI SATYASADHAN CHAKRABORTY (Calcutta South) : Mr. Speaker, Sir...

MR. SPEAKER : Not allowed.

Shri Rajesh Pilot.

SHRI SATYASADHAN CHAKRABORTY : Will you suggest to Mr. Ghani Khan Choudhary....

MR. SPEAKER : You can meet him outside.

PROF. K.K. TEWARY : Sir...

MR. SPEAKER : I am not allowing anything now.

(Interruptions)**

MR. SPEAKER : Mr Rajesh Pilot.

12.14 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Need to Increase Price of Agricultural Produce with rise in prices of Agricultural inputs and other commodities

SHRI RAJESH PILOT (Bharatpur) : I call the attention of the Minister of Agriculture to the following matter of urgent public importance and request that he may make a statement thereon :

"The need to increase the price of agricultural produce with the rise in the prices of agricultural inputs and